

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.911/96.

DATE OF ORDER : 31st JULY, 1996.

Between :-

L.Vasantha Rao

...Applicant

And

1. Union of India,
represented by General Manager,
S.C.Railway, Rail Nilayam,
Sec'bad.

2. Sr.Divisional Personnel Officer,
S.C.Railway, Vijayawada.

3. Sr.Divisional Electrical Engineer,
S.C.Railway, Vijayawada.

...Respondents

-- -- --

Counsel for the Applicant : Shri G.Ramachandra Rao

Counsel for the Respondents : Shri N.R.Devaraj, SC for Rlys

-- -- --

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Orders per Hon'ble Shri R.Rangarajan, Member (A)).

-- -- --

Heard Sri G.Ramachandra Rao, counsel for the applicant and
Sri N.R.Devaraj, standing counsel for Railways.

2. The applicant was appointed as Khalasi in Train Lighting
Wing on 11.7.80. He was later promoted as Khalasi-Helper on 10-9-
by office order No.PEC/106/1990 issued by Respondent No.2. It is
stated that he had already given option to work in Power Lighting
side. Therefore he was not asked to submit any

... 2.



option in this connection. Some of the Khalasis who are also trade tested for promotion to Khalasi Helpers were given options to choose either Train Light Wing or Power Lighting Wing or Isolated categories on 4.4.96 by order at Annexure-III. On 10-4-96 the applicant made representation (Annexure-IV) for change of category from Power Lighting side to Train Lighting side revoking his earlier option. He further submitted another representation dt.3.7.96 (Annexure-V) and 14-7-96 (Annexure-VII) for permitting him for opting for Train Lighting side revoking his earlier option; but those representations were not replied. In the meantime by the impugned order No.B/P 534/II/Vol.10 dt.27-6-96 (Annexure-VI), the applicant was posted to Power Lighting side ~~and transferred to~~ as per his earlier option.

3. Aggrieved by the above, he has filed this O.A. for setting aside the impugned order dt.27-6-96 and for a consequential direction to post him in the Train Lighting side as per the representations referred to above.

4. The contentions and the prayer in this O.A. are same as the contentions and prayer in OA 909/96 (V. Shobanadri Vs. Railways). In view of the above, there is no need to give any other direction/than what was given in OA 909/96, which was disposed of on 30-7-96. In the result, the following direction is given :-

"The impugned order No.B/P 534/II/Vol.10. dt.27.6.96 is suspended.

The representation of the applicant referred to above should be disposed of in accordance with the rules and the applicant should be informed of

(30)

- 3 -

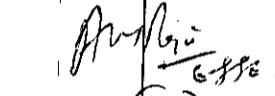
the same after disposal of the representation. Thereafter the respondents may take steps to re-issue the order transferring him either to power lighting side or to train lighting side. Till such time the representations are disposed of; and the applicant is informed of the same, he should be allowed to continue in the Train lighting side as Khalasi Helper."

5. The Original Application is ordered accordingly at the admission stage itself. No order as to costs.


(R. RANGARAJAN)
Member (A)

Dated: 31st July, 1996.
Dictated in Open Court.

av1/


D.R.S.

..4..

O.A.NO.911/96

Copy to:

1. The General Manager,
South Central Railway,
Railnilayam,
Secunderabad.
2. Senior Divisional Personnel Officer,
South Central Railway,
Vijayawada.
3. Senior Divisional Electrical Engineer,,
South Central Railway,
Vijayawada.
4. One copy to Mr.G.Ramachandra Rao, Advocate,
CAT, Hyderabad.
5. One copy to Mr.N.R.Devraj, Sr.CGSC,
CAT, Hyderabad.
6. One copy to Library,CAT, Hyderabad.
7. One duplicate copy.

YLKR

20/6/96
O/A 21/96

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

Reed

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 31.7.96

ORDER/JUDGEMENT

O.A. No./R.A./C.P. No. .

in

O.A. No. 911/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

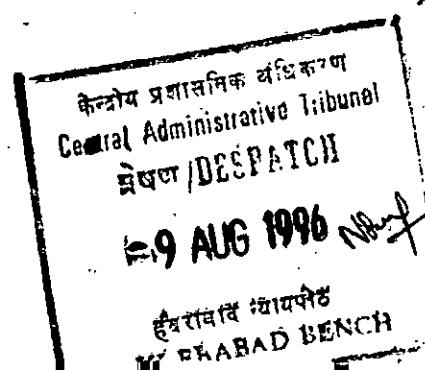
NO ORDER AS TO COSTS.

YLKR

II COURT

No spare copy

1st copy of A



2